Corrigendum 1:

sub:- For house keeping and facility management services at bihar vidhan mandal bhawan, Patna.

Based on the discussion in pre-bid meeting and based on various clarification queries received from the bidder, the assembly secretariat has decided to revise the following clauses of the tender document. Potential bidders are requested to take note of the same. No further changes requested from bidders will be solicited in this matter, however secretariat reserves rights to publish additional corrigendum if required.

| Sr. No. | Clauses/S ection Name as in RFP | Existing Clause | Revised Clause |
|---------|---|--|--|
| 1 | Instruction of Tender page no6 Clause-II-7 | The agency shall have to deposit Rs. 1,00,000/- of specific estimated value as earnest money deposit (EMD) by way of A/c payee Demand Draft/FD/Bankers Cheque payable at patna (Refundable till the finalization and award of tender to one of the tenderer) in favour of D.D.O Bihar Legislative Assembly, Patna-15. No cash will be accepted. The amount of EMD should not bear any interest whatsoever, which will be refunded to the un-successful tenderer after award of the work. | The agency shall have to deposit Rs. 1,00,000/- of specific estimated value as earnest money deposit (EMD) by way of A/c payee Demand Draft/FD/Bankers Cheque payable at patna (Refundable till the finalization and award of tender to one of the tenderer) in favour of D.D.O Bihar Legislative Assembly, Patna-15. No cash will be accepted. The amount of EMD should not bear any interest whatsoever, which will be refunded to the un- successful tenderer after award of the work. The Firms registered with MSME (Micro Small and Medium Enterprises) are exempted from the payment of EMD. Copy of valid Certificate must be furnished with Technical Cover. |